

### Construction of houses for the Ministers

3124. PROF. MADHU DANDAVATE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any proposal for the construction of houses of moderate size to provide accommodation to the Central Minister ; and

(b) if so, when the proposal is likely to be implemented ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) and (b) . The question of the phased replacement of the old bungalows some of which are in the occupation of Ministers, has been engaging the attention of Government.

No definite time limit can be given as many factors have to be considered before a final decision is arrived at.

### दिल्ली विकास प्राधिकरण में मौतें

3125. श्री निहाल सिंह : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान दिल्ली विकास प्राधिकरण के कितने कर्मचारियों की मृत्यु हुई, ऐसे कर्मचारियों के नाम क्या हैं तथा वे किस पद पर काम कर रहे थे ;

(ख) मृतकों के ऐसे आश्रितों की संख्या क्या है, जिन्हें रोजगार तथा दातव्य निधि से वित्तीय सहायता भी उपलब्ध कराई गई थी, प्रत्येक मामले में कितनी राशि दी गई तथा ऐसे आश्रितों की संख्या क्या है जिन्हें रोजगार तथा वित्तीय सहायता उपलब्ध नहीं कराई गई है ; और

(ग) इस बात को सुनिश्चित करने के लिए कि मृत्यु के प्रत्येक मामले में आश्रितों को रोजगार तथा दातव्य निधि से सहायता प्राप्त हो, सरकार द्वारा क्या कार्यवाही की गई है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) से (ग). सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जाएगी ।

### Payment of House rent allowance in DDA

3126. SHRI NIHAL SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Delhi Development Authority and the Slum Department are paying house rent allowance at the rate of 25 per cent and 15 per cent respectively ; and

(b) if so, the reasons for adopting dual policy in the same Organisation in regard to payment of house rent allowance and the action taken to do away with this disparity ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Yes, Sir.

(b) The DDA have informed that according to the terms and conditions of transfer of the Slum Department from the Municipal Corporation of Delhi to them w.e.f. 15-5-80 the Slum Department has to remain as a separate unit under the administrative control of the DDA. Accordingly the allowances at the rates admissible to the employees of the MCD are being paid to the officials of the Slum Department.

However, a representation made by the employees of the Slum Department to remove the disparities is under their examination.